

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s).
4965/2023

(Arising out of impugned final judgment and order dated 03-03-2023 in CRMA No. 194/2023 passed by the High Court of Judicature at Allahabad)

YUGAL SIKRI & ORS.

Petitioner(s)

VERSUS

STATE OF U.P. & ANR.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.79625/2023-EXEMPTION FROM FILING O.T. and IA No.79626/2023-PERMISSION TO FILE LENGTHY LIST OF DATES AND IA NO.147149/2023 - PERMISSION TO FILE REJOINER AFFIDAVIT)

Date : 30-07-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA

HON'BLE MR. JUSTICE AUGUSTINE GEORGE MASIH

For Petitioner(s) Mr. C U Singh, Sr. Adv.
Mr. Ajay Bhargava, Adv.
Mrs. Vanita Bhargava, Adv.
Mr. Ratnil Chauhan, Adv.
Mr. Kabir Chhilwar, Adv.
M/S. Khaitan & Co., AOR

For Respondent(s) Mr. Niraj Sharma, AOR
Mr. Arvind Mishra, Adv.
Mr. Sumit Kumar Sharma, Adv.
Mr. G.A.V. Ravi Kumar, Adv.
Ms. Tanya Raizada, Adv.
Ms. Mahima Sharma, Adv.

Mr. Ankit Goel, AOR
Ms. Shweta Yadav, Adv.
Mr. Nikhil Sharma, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

The Appeal is allowed in terms of the signed non-reportable judgment. The operative portion of the non-reportable judgment reads thus:

"ORDER

12.Hence, we set aside the impugned judgment of the High Court and quash the proceedings of Complaint Case No.85479 of 2022 (CNR No.UPKN040875842022) pending in the Court of the learned Chief Metropolitan Magistrate, Kanpur Nagar, Uttar Pradesh. Consequently, the summoning order will stand set aside. We, however, make it clear that remedies, if any, available in law to the second respondent are expressly kept open.

13.The Appeal is, accordingly, allowed."

Pending applications stand disposed of accordingly.

(ASHISH KONDLE)
COURT MASTER (SH)

(AVGV RAMU)
COURT MASTER (NSH)

[THE SIGNED NON-REPORTABLE JUDGMENT IS PLACED ON THE FILE]